CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th</sup>, 7<sup>th</sup> and 8<sup>th</sup> Floors, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709, Fax-011-20904365

## Petition No. 448/TT/2024

Date: 9.5.2025

To,

Shri Moh. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Petition for determination of transmission tariff for "Eastern Region Expansion Scheme – XXVIII (ERES-XXVIII)" in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019.

## Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:

- i. Submit liability flow statement for the asset.
- ii. Provide the PERT chart of the asset commissioned.
- iii. Provide the calculation of the notational IDC for asset in excel format.
- iv. Submit details of any LD recovered during the commission of the project.
- v. Confirm whether there is no further additional information required to submitted by the petitioner.
- vi. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

-/Sd/-(Kamal Kishor) Deputy Chief (Law)